



2026:AHC:48588

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 8766 of 2026

Gautam

.....Petitioner(s)

Versus

State Of U.P. And 22 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Brajesh Kumar Singh, Ram Krishna Mishra, Santosh Kumar Rao
Counsel for Respondent(s)	: C.S.C., Sudhir Bharti

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and perused the record.
2. The only relief sought by the petitioner in the present petition is to direct the respondent No.2/Sub Divisional Magistrate, Salempur Deoria to decide Case No.T20250520021097 expeditiously.
3. From perusal of the record it transpires that nothing has been stated in the entire petition that there is any extraordinary situation nor any arguments have been made in this regard by the learned counsel for the petitioners to direct the court below to decide the aforesaid case in a time bound manner except the fact that suit is filed in the year 2025.
4. In view of the above, no relief could be granted to the petitioner. However, court below is expected to decide the aforesaid case ***strictly in accordance with law*** without granting any unnecessary adjournment to either of the parties unless there is no legal impediment.
5. With the aforesaid observations, the petition is disposed of.

(Prakash Padia,J.)

March 10, 2026

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